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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 21st Jun 19 68

No.LJL.15/68/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XVI OF 1968

(Received the assent of the Governor on the 20th June, 1968)

THE ASSAM NON-AGRICULTURAL URBAN AREAS TENANCY
(AMENDMENT) ACT, 1968

[Published in the *Assam Gazette* Extraordinary, dated the 22nd June 1968]

An
Act

further to amend the Assam Non-Agricultural Urban Areas
Tenancy Act, 1955.

Preamble. Whereas it is expedient further to amend the Assam Non-Agricultural Urban Areas Tenancy Act, 1955 hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Non-Agricultural Urban Areas Tenancy (Amendment) Act, 1968.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 5 of Assam Act XII of 1955. 2. In section 5 of the principal Act, in sub-section (1), at the end of clause (a), the following provisos shall be added, namely;—

“Provided that where a tenant having built a permanent structure within the period specified above and for any of the purposes mentioned therein, renews the tenancy on expiration of the original contract, he shall always be deemed to have built such permanent structure within the period of five years from the date of the renewed contract:

Provided further that a person having a right, title and interest over a permanent structure by whatever mode of acquisition he may have taken the tenancy from the landlord of the land wherein the said structure stands, shall not be ejected except on the ground of non-payment of rent.”

Amendment of section 7 of Assam Act XII of 1955. 3. In section 7 of the principal Act, in clause (b) for the words “three annas”, occurring between the words “than” and “in” the words “nineteen paise” shall be substituted.

Amendment of section 9 of Assam Act XII of 1955. 4. In section 9 of the principal Act, in the proviso, in clause (a) for the words “three annas” occurring between the words “than” and “in” the words “nineteen paise” shall be substituted.

B. SARMA,
Secy. to the Government of Assam,
Law Department.